

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Contempt Petition No.22/96
IN
Original Application No.535/94.

Dt. of Order:6-6-96.

Between:-

1.Smt.V.T.Kusuma Kumari	12.Syed Mustaq Ali
2.Smt.K.Savitri	13.B.Ramuloo
4.N.Soma Sundaram	15.Smt.Kamala Veni
5.Smt.T.Saraswathi	16.Sri N.S.Ranganadha Rao
6.E.E.Edwards	17.A.Lakshmi Pathi Rao
7.Mrs.Caral Rao	
8.Smt.S.Vicor Madison	
9.Mallaiah, R.	
10.D.Chandramowli	
11.M.A.Razzack	... Applicants/ Applicants

And

Secretary, Ministry of Railways,
New Delhi.

2. Sri K.Manohar Rao,
General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.

3. Sr.S.C.Naghpal,
Divisional Railway Manager,
Secunderabad Division (BG),
South Central Railway, Sec'bad.

4. Sri C.Ramakrishna,
Divisional Railway Manager,
Hyderabad Division (MG),
South Central Railway, Sec'bad.

... Respondents/
Respondents

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Counsel for the Petitioners : Shri P.Krishna Reddy

Counsel for the Respondents : Shri C.V.Malla SC for Rlys

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD

: MEMBER (A)

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(Orders per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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Sri P.Krishna Reddy for the petitioner, and
Reddy,
Shri C.V.Malla /, standing counsel for the Respondents. By
order dt.29-4-94 certain reliefs were granted to the appli-
cant and respondents were to comply with the directions
given in the order within a period of four months. The
Respondents however carried the matter to the Supreme
Court by filing Special Leave Petition No.19285/95 which
have not complied with the Original Order. We see no
justification for the respondents to avoid complying with
the original order expeditiously. In the circumstances
we direct the respondents to comply with the original direc-
tions within a period of two months from the date of receipt
of a copy of this order. *In default*, the applicants will be
at liberty to adopt such legal remedies as they are advised
including *affixing* leaving for action in contempt.

2. The Contempt petition is dismissed in terms of
above order.

H.RAJENDRA PRASAD
Member (A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 6th June, 1996.
Dictated in Open Court.

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Avv. Reguri (Sudh)
17/6/96